

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition(s) for Special Leave to Appeal (Crl.) No(s).9403/2022

(Arising out of impugned final judgment and order dated 08-12-2021 in WA No.422/2021 passed by the High Court of Chhatisgarh at Bilaspur)

BHARAT LAL CHANDRAKAR

Petitioner(s)

VERSUS

THE STATE OF CHHATTISGARH & ORS.

Respondent(s)

(IA No.141437/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No.141438/2022 - EXEMPTION FROM FILING O.T.)

Date : 18-03-2024 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Sameer Shrivastava, AOR
Ms. Yashika Varshney, Adv.
Priyanka Shrivastava, Adv.
Dr. Sangeeta Verma, Adv.

For Respondent(s) Mr. Rajat Nair, A.A.G.
Mr. Vinayak Sharma, Standing Counsel, Adv.
Mr. Ravinder Kumar Yadav, AOR

Mrs. Shruti Agarwal, Adv.
Mr. Akshey Amritanshu, Adv.
Mr. Akshit Pradhan, Adv.
Mr. Shantnu Sharma, Adv.
Mr. Mukesh Kumar Maroria, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The learned counsel for the respondents seeks time to get the proper instructions with regard to the order dated 30.09.2022 passed by this Court and to file counter.
2. List after four weeks.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)